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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.944/99

dt.12-4-2000

Between

1. A.M. Williams
2. D. Gaurishanker
3. T. Venkata Satya Varaprasad Dora
4. Md. Iqubal Hussain
5. K. Nagabhushan Rao
6. V. Sudhakar Rao
7. K. Raghunatha Reddy : Applicants

and

1. The Sr. Divnl. Personnel Officer
SC Railway, Vijayawada
2. Divnl. Rly. Manager
SC Rly., Vijayawada
3. General Manager
SC Rly., Railnilayam
Secunderabad : Respondents

Counsel for the applicants : K. S. Murthy
Advocate

Counsel for the respondents : V. Rajeswara Rao
SC for Railways

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl.)





Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Mr. K.S. Murthy for the applicants and Mr. V. Rajeswara Rao for the respondents.

1. There are 7 applicants in this OA. They were promoted as Head Clerks earlier to the posting in Senior Clerk posts in view of the complex work thereby granting special pay of Rs.35/70 for those who were posted as Senior Clerks and who ^{were} entrusted with the complex nature of duties. However, their juniors were posted against these Senior Clerk posts thereby obtaining special pay of Rs.35/70. Due to that, their juniors were getting more pay than the applicants herein, when their juniors were promoted as Head Clerks. The applicants submit that their juniors were fixed at high pay scale of pay compared to them when their juniors were promoted as Head Clerks, their pay should be fixed on par with their juniors.

2. This OA is filed to direct the respondents herein to give the benefits of the judgement of this Tribunal in OA.192/90 by stepping up the pay of the applicant on par with their juniors in the same grade who were beneficiaries of the special pay of Rs.35 and 70/- during the tenure of the senior clerks, from the date of their juniors got more pay, arrears of pay and allowances as the applicants are similarly placed in OA.192/90.

3. Along with the reply, the respondents have filed a copy of the Board's letter No.PC-III/95/CTC/18- dated 10-9-97 (Annex.R.III) In that the Railway Board has issued certain directions for stepping up of pay following the Apex Court order dated 17-12-96 in the case of Union of India & others Vs. P. Jagadish & others (CA.No.16236/96). As the respondents relied on the judgement for granting stepping up of pay, there is no further order

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necessary except to direct the respondents to follow the Supreme Court judgement referred to above in ~~toto~~.

4. With the above direction the OA is disposed of.

No costs.

~~B.S. Venkateswaran~~
(B.S. Venkateswaran)
Member (Judl.)

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(R. Rangarajan)

Member (Admn.)

Dated : 12 April, 2000
Dictated in Open Court


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